CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH

Original Application No.566/2006 This the 25th day of January 2008

HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.

Shri Onkarnath Awasthi, aged about 61 years, Son of Late Shri Sundar Lal Awasthi, resident of Shipuri Garhi Road, Lakhimpur Kheri.

...Applicant.

By Advocate: Shri R.S. Gupta.

Versus.

- 1. Union of India through the Secretary, Department of Post Dak Bhawan, New Delhi.
- 2. Chief Postmaster General U.P. Lucknow.
- 3. Postmaster General, Bareilly.
- 4. Director of Postal Accounts (Postal), Lucknow.
- 5. Senior Postmaster, Meerut.
- 6. R.R.P. Singh, PMG, Bareilly.

...Respondents.

By Advocate: Shri G.K. Singh.

ORDER (Oral)

BY HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.

Heard Shri R.S. Gupta, the learned counsel for applicant and Shri G.K. Singh, the learned counsel for the respondents.

2. The applicant has filed this OA for quashing of pay fixation made by respondent authorities covered under (Annexure-1A) dated 02.01.2006. It is also the contention of the applicant counsel that thereafter, he made a representation (Annexure-16) dated 25.04.2006, but the same has not been decided by the competent

authority till date. The applicant counsel submits that, if the said pending representation is disposed of by the competent authority the purpose of OA would be served at this stage.

- 3. The respondents, who have filed their detailed Counter affidavit, represents that the competent authority have not received copy of representation covered under Annexure-16 dated 25.04.2006 and as such, they expressed their inability for passing of any such order. Without disposal of pending representation, the applicant is not at all justified to file the OA for issuing any directions to the respondent authorities.
- 4. In view of above circumstances, the OA is disposed of with a direction to the applicant to submit the copy of his representation covered under (Annexure-16) dated 25.04.2006 to Respondent No.1 alongwith the copy of this order and thereupon, the Respondent No.1 is directed to dispose of the same by passing a reasoned order as per the rules and regulations within a period of three months from the date of the receipt of the certified copy of this order. No order as to costs.

(M. KANTHAIAH)

MEMBER (J)

75-01-0-8

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